

Daily Status

PRL. CITY CIVIL AND SESSIONS JUDGE

In the court of :CCH36 XXXV ADDL. CITY CIVIL AND SESSIONS JUDGE

CNR Number :KABC010290642026

Case Number :O.S./0007027/2026

Lakshmi Venkateswara Cinemas LLP **versus** X Corp

Date : 19-09-2026

Business : ORDER The Plaintiff has filed the present suit seeking permanent and mandatory injunction against the Defendants. Along with the plaint, the Plaintiff has moved IA No. 1 under Order XXXIX Rules 1 and 2 of the Code of Civil Procedure, 1908, praying for an ex-parte ad-interim order of injunction to restrain the Defendants from hosting, publishing, or communicating false and defamatory content concerning the Plaintiff and its upcoming cinematograph film titled "THE PRADISE". The Plaintiff further seeks a direction to dispense with prior notice under the proviso to Order XXXIX Rule 3 of the CPC due to the extreme urgency of the matter. Heard the learned counsel for the Plaintiff and perused the plaint, the affidavit accompanying the application, and the documents produced along with the suit. The learned counsel for the Plaintiff submits that the Plaintiff is the producer of the film "THE PRADISE", which is scheduled for worldwide theatrical release on 24.09.2026, including in the State of Karnataka. It is submitted that huge financial investments have been made toward its production, marketing, and distribution. The official trailer was released on 06.08.2026, subsequent to which several systematically coordinated, false, and derogatory posts, comments, and URLs have emerged on social media platforms. The learned counsel relies upon the specific screenshots and URLs collated in the Schedule to the Plaint to show that the content crosses the boundary of fair criticism and constitutes deep, targeted commercial defamation calculated to destroy the commercial prospects of the film. It is further urged that since the release is only a few days away, any ongoing targeted defamatory campaign will cause irreversible financial loss. It is requested that notice be

dispensed with, as prior notice would give unidentified entities an opportunity to delete, alter, or multiply the defamatory URLs, thereby frustrating the very object of seeking an injunction. Having considered the submissions and scanned the materials on record, this Court is of the opinion that, The Plaintiff has established a prima facie case. The film is scheduled for release on 24.09.2026. The documents produced indicate the propagation of derogatory statements which go beyond standard artistic evaluation and appear targeted to diminish the commercial value of the production. If an ex-parte protection is not granted at this juncture, the unhindered viral dissemination of the impugned materials right before the theatrical release could cause unquantifiable and irreversible economic and reputational damage to the Plaintiff. The balance of convenience tilts heavily in favor of the Plaintiff. The restriction is confined to specifically identified malicious URLs and does not hamper bona fide public reviews or genuine critique. This Court is satisfied that the object of granting an injunction would be completely defeated by the delay required to serve notice upon the Defendants.

Therefore, the notice to the Defendants is hereby dispensed with under the proviso to Order XXXIX Rule 3 of the CPC until the next date of hearing. Therefore, without allowing the IA No.1 as interim measure for the limited period T.I can be granted on certain conditions. The Defendants, their officers, agents, or any persons acting through them are hereby restrained by an ex-parte ad-interim injunction from hosting, publishing, transmitting, reproducing, or making available the false and defamatory content concerning the Plaintiff's film "THE PRADISE" as identified specifically in the Schedule to the Plaint. This temporary injunction Orders shall remain in force only till next date of hearing, the plaintiff shall comply Order 39 Rule 3 A of CPC immediately. The plaintiff shall furnish sufficient numbers of copies of plaint, documents and IA, the plaintiff shall pay the adequate process fee for service of summons and T.I Order to the defendant No.1 and others. The plaintiff shall cooperate with the Court to dispose of the IA No.1 within 30 days of appearance of any one of the defendants. This order cannot be used for any other purpose except for which it is granted. If the plaintiff fails to abide by conditions imposed above, the T.I granted shall stand vacated without any further notice. Office is directed not to

issue certified copy of order sheet till compliance of above paras. The Plaintiff shall strictly comply with the provisions of Order XXXIX Rule 3 (a) and (b) of the CPC by dispatching copies of the application, plaint, affidavit, and this order to the Defendants by registered post/email within 24 hours, and file an affidavit of compliance to that effect. Issue suit notice and notice on IA No. 1 to the Defendants, returnable by 28-10-2026.

Next Purpose : NOTICE

Next Hearing Date : 28-10-2026

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